CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

LIBRARY

No. O.A. 350/01165/2017

Date of order: 29.11.2017

Present:

Hon'ble Ms. Manjula Das, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

Lupsa Hasda, Son of Late Dhuma Hasda, Residing of Village - Ambari, Post Office - Bhaispitta, Police Station - Chopra, District - Uttar Dinajpur, Pin Code - 733 2017.

.. Applicant

-VERSUS-

1. Union of Indias
Through the Secretary/
Ministry of Communication,
Department of Post,
Dak Bhawan
Parliament Street

New Delhi 110,001.

2. The Post Master General, General Post Office, Kolkata 700 001

3. The Director of Postal Services, North Bengal Region at Siliguri, District - Darjeeling, Pin Code - 7-33-401.

- 4. The Post Master General, North Bengal and Sikkim Region, Siliguri, District - Darjeeling, Pin Code - 733 401.
- 5. The Assistant Superintendent of Post Offices, Jalpaiguri 1st Sub Division, Post Office and P.S. Jalpaiguri, District Jalpaiguri, Pin Code 735 101.

.. Respondents

For the Applicant

Mr. N. Roy, Counsel

Md. H. Rahaman, Counsel

For the Respondents

None

ORDER (Oral)

Per Manjula Das, Judicial Member:

By this O.A. the applicant makes a prayer for a direction to the respondent authorities to issue letter of appointment in favour of the applicant for the post of Gramin Dak Sevak Mail Carrier (GDSMC) in Saraswatipurbagan Post Office in account with Prasannangar Sub-Office under Jalpaiguri Sub-Division of District - Jalpaiguri.

- 2. The Ld. Counsel for the applicant submitted that in pursuance to an advertisement, he did make an application before the authority with relevant documents and thereafter the applicant was found suitable and selected by the authorities as appears from Annexure A-4 dated 29.4.2015 whereby the Assistant Superintendent of Post Offices, Jalpaiguri intimated the applicant that the has been selected and accordingly requested to attend the office of the Assistant Superintendent of Post Office within seven days from the date of receipt of that letter with certain documents:
- (i) Two (2) Character certificate from gazetted officer
- (ii) Computer certificate
- (iii) Independent source of income
- 3. It is submitted by the applicant that in response to the said letter he did submit all the requisite papers and thereafter the Department vide letter dated 16.5.2016 further intimated that as per pre-requisite condition, he has to take up residence under the delivery jurisdiction, which requirement has also been fulfilled by the applicant. The grievance of the applicant is that despite fulfilling all the conditions the authority has not yet given any offer of appointment instead he is spending the money from his own pocket towards the payment of rent for the Office of GDSMC. He did make

repreestation dated 2.2.2017 which is also not responded to. We noted that the process for appointment of GDSMC in Saraswatipurbagan, P.O. under Prasannanagar Sub-Office under Jalpaiguri 1st Sub-Division initiated since the early part of 2015 and on being selected the applicant was even called for document verification vide 5th respondent's letter dated 29.4.2015 and afterwards he was requested to fulfill prerequisite condition for taking residence at delivery jurisdiction at his own vide letter dated 16.5.2016.

- 4. We are unable to understand the predicament of the authority to engage the applicant despite fulfilling all conditions. His representation dated 2.2.2017 has also not yet been responded by the authority. We seriously express our displeasure with the inactiveness of the respondent authorities which resulted in severe inconvenience and sufferance in several aspects which ought not have been done by the authority at their whims.
- 5. We have heard Ld. Counsel for both sides, perused the pleadings and materials placed before us. We are extremely displeased that although the applicant was intimated vide letter dated, 16.5,2016 he was provisionally selected and documents were asked for from him as contained in the said letter and despite filing of representation dated 2.2.2017 the Department is sitting idle.
- 6. However in the interest of justice and without going into the merits of the case and without giving any serious comment to the departmental authority, we just direct the departmental authority to dispose of the representation dated 2.2.2017 by a reasoned and speaking order within a period of 2 months from the date of receipt of this order.
- 7. It is made clear that the decision will have to be taken by the authority which will be intimated to the applicant forthwith with a reasoned

and speaking order.

8. The O.A. is disposed of accordingly. No order as to costs.



(Dr. Nandita Chatterjee) Administrative Member (Manjula Das) Judicial Member

SP

